

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 348/(MAH)/2017
MA No. 88/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: M/s. Pitre Business Ventures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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13	Chandrakant Mhadeshwar & Advocate Madan Gupta		
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Common Order

MA No.88/2017 in TCSP No. 348/NCLT/MB/MAH/2017

MA No.89/2017 in TCSP No. 349/NCLT/MB/MAH/2017

Company Applications MA 88 and MA 89 of 2017 are allowed to carry out the amendments to the Scheme as per Schedule with a direction to the company to furnish necessary documents to RD/Central Govt. and Registrar so as to enable them to file their reports within three weeks hereof.

List this matter for hearing on 6.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)